

1	2	3	4
7.	Wind Pumps (New)	Nos.	200
8.	Small Aero-Generators	kW	35
9.	Wind Power	MW	4@
10.	Small Hydro Power	MW	30
11.	Biomass based Cogeneration of Power	MW	55
12.	Biomass Combustion based Power	MW	10
13.	Solar Photovoltaic Power	MW	1
14.	Biomass Standalone Gasifiers	MW	6
15.	Urban & Industrial Energy Power	MW	10
16.	Battery Operated Vehicles	Nos.	200
17.	Alcohol operated Vehicles	Nos.	450

\*Figures are being firmied-up.

@Excluding Private Sector.

#### World Bank Projects

643. SHRI R. SAMBASIVA RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Andhra Pradesh has taken up any scheme under the World Bank project to check the leakage of water, illegal connections and tempering of meters by consumers;

(b) if so, the total amount agreed to provide by the World Bank;

(c) the main schemes which are proposed to be undertaken during 1997; and

(d) whether the World Bank has asked the State Government to provide full details of the work so far undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) to (c) No, Sir. No such project is under implementation in the rural areas. However, for the three cities of Hyderabad and Secunderabad, World Bank is supporting a project at a cost of US\$ 89.9 Million for the purpose.

(d) The project is being studied/reviewed by the World Bank from time to time, in consultation with the State Government implementing agencies.

#### Recovery of Amount

644. SHRI I.D. SWAMI: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court has directed the Directorate of Estates to issue notices to all VVIPs

regarding the amount waived by the Cabinet Committee for their over stay in Government houses;

(b) if so, the details thereof and the action taken thereon;

(c) the details of the VVIPs/VIPs against whom the recovery is due and the amount thereof; and

(d) the number of ex-Ministers and ex-Members of Parliament still occupying the Government houses and the amount outstanding against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Yes, Sir. The Hon'ble Supreme Court has directed the Dte. of Estates for issue of notices to VVIPs in 127 cases in which the Cabinet Committee on Accommodation had waived the amount of rent during 1992-95 for their overstay in Government houses. The court in its final judgement dated 23.12.96 has held that the waiver orders as passed, have no sanction of law and while undertaking recovery, the same shall be ignored. The Judgement of the Court is being studied by the Government with a view to explore the possibilities of filing a review petition on this aspects of the judgement.

(c) There are 16 VVIPs/VIPs from whom a sum of Rs. 28.33 lakhs is due for recovery.

(d) There are 10 ex-Ministers and ex-MPs who are still occupying the general pool houses and a sum of Rs. 13.3 lakhs is outstanding against them.

[Translation]

#### SKO/LDO Distributors in Delhi

645. SHRI N.J. RATHWA: Will the PRIME MINISTER be pleased to state:

(a) the number of SKO/LDO dealers in National Capital Territory of Delhi as on date;

(b) the quantity of kerosene oil/light diesel oil allotted to these agencies during the last three years;

(c) whether several complaints have been received recently regarding less allotment by Bharat Petroleum Corporation Limited; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

#### Modernisation of Power Sector

646. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state: